

NHRC seeks probe into disability cases linked to toxic cough syrup

OUR CORRESPONDENT

JAMMU, OCTOBER 4

The National Human Rights Commission (NHRC) has directed the Jammu and Kashmir authorities to conduct an inquiry into the permanent disabilities allegedly suffered by four children after consuming a cough syrup in Udhampur district during 2019-20.

The direction came in response to a complaint filed by social activist Suresh C Khajuria, who sought adequate compensation, medical care and rehabilitation for the affected children.

In its communication to the Chief Secretary, the NHRC stated that the complaint should be forwarded to the competent authority for appropriate action in accordance with law. "The authority concerned is directed to take appropriate action after enquiry, associating the complainant and victims, inform them of the action taken and submit a report to the Commission within four weeks," the Commission said.

In his complaint, Khajuria argued that the four surviving children, whose lives were permanently altered by the incident, deserve justice and long-term support. He described the tragedy as part of a larger national problem involving fatalities allegedly

linked to spurious cough syrups contaminated with Diethylene Glycol (DEG), a toxic industrial solvent.

Referring to the Jammu incident of 2019-20, Khajuria alleged that 14 children had lost their lives after consuming the contaminated syrup. He said testing by the Regional Drug Testing Laboratory (RDTL), Chandigarh, had reportedly confirmed the presence of 34.24 per cent w/v DEG in the medicine.

The activist alleged that despite the seriousness of the tragedy, the response of the then drug regulatory authorities remained inadequate. He claimed that the matter gained attention only after intervention by the NHRC, following which the government was directed to provide Rs 3 lakh each to the next of kin of the deceased children.

According to the complaint, the High Court and the Supreme Court subsequently upheld the NHRC's recommendation, recognising the State's vicarious liability in the matter.

Khajuria stated four surviving children from Ramnagar tehsil of Udhampur, who were left with permanent disabilities and possess disability certificates issued by the Chief Medical Officer, Udhampur, have yet to receive compensation or rehabilitative support.



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Source: <https://www.thehansindia.com/news/international/nhrc-directs-states-uts-to-protect-street-vendors-livelihoods-during-festive-season-1129005>

NHRC directs states, UTs to protect street vendors' livelihoods during festive season

The Commission has issued fresh directions in view of the approaching festive season in October-November, stressing the need to protect the livelihoods and human rights of local vendors while also ensuring public and fire safety.

New Delhi: The National Human Rights Commission (NHRC) has directed the Chief Secretaries of all states and union territories to ensure that street vendors, hawkers, traditional artisans and small local traders are not unnecessarily displaced or prevented from carrying out their livelihood activities during the upcoming festive season, particularly Navratri, Diwali and Chhath Puja.

The Commission has issued fresh directions in view of the approaching festive season in October-November, stressing the need to protect the livelihoods and human rights of local vendors while also ensuring public and fire safety.

The NHRC directions cover street vendors, footpath traders and hawkers, Kumhars, local diya and murti makers and sellers, pottery sellers, small sweet vendors, malies, local vegetable sellers, rangoli colour sellers and other similarly placed small and local vendors and artisans.

The Commission said these groups should not be unnecessarily displaced, removed or prevented from carrying on their livelihood activities during the festive period. It has also asked local administrations to facilitate their traditional trades, safeguard their livelihoods and promote locally made products in furtherance of the government's "Vocal for Local" initiative.

The NHRC has specifically directed that where relocation becomes unavoidable due to the need to maintain emergency access or compelling fire or public safety requirements, suitable and accessible alternative vending spaces should be provided, as far as practicable, without adversely affecting vendors' livelihoods.

The directions also seek to prevent arbitrary action against small and local vendors. The Commission has asked local administrations to ensure that vendors are not subjected to unnecessary or arbitrary seizure of goods during the festive season.

It further directed that any action against vendors, wherever warranted, must be taken strictly in accordance with law and with due regard to their livelihood.

The NHRC has also expressed concern over complaints of harassment, extortion, coercion and undue interference faced by vendors. It directed that any such complaint should be promptly examined by the competent authority and appropriate action taken, wherever warranted, in accordance with law.

The latest directions follow the Commission's intervention last year concerning complaints of alleged unnecessary removal of local vendors and hawkers during the festive season, including seizure of their goods, imposition of fines and alleged harassment. The NHRC bench headed by Priyank Kanoongo had taken cognisance of the matter and directed the concerned states and local authorities to examine the allegations and take necessary action. Observing that intervention was again required this year to protect the livelihoods and human rights of local vendors during the festive season, the Commission issued fresh directions to all states and union territories. The Chief Secretaries have been directed to ensure wide circulation and effective implementation of the directions among all District Magistrates, Municipal Commissioners, Commissioners/Superintendents of Police and other concerned authorities throughout the festive period.

The Commission has also directed that additional or complete Action Taken Reports (ATRs) in pending matters be submitted by October 18.

Source: <https://www.ndtv.com/india-news/dont-remove-street-vendors-during-festive-season-directs-human-rights-body-12138919>

Don't Remove Street Vendors During Festive Season, Directs Human Rights Body

NHRC has directed that during Navratri, Diwali and Chhath Puja, local vendors should not be unnecessarily evicted or deprived of their livelihoods.

New Delhi: The National Human Rights Commission (NHRC) has directed all States and Union Territories to ensure the protection of the livelihoods and human rights of local vendors, street vendors, hawkers, potters and small traders in view of the upcoming Navratri, Diwali and Chhath Puja festivities.

The matter relates to complaints regarding the alleged unnecessary removal of local vendors and hawkers in various cities, seizure of their goods, imposition of fines and harassment. During last year's festive season, the NHRC bench headed by Member Shri Priyank Kanoongo took cognizance of the matter and directed the concerned States and local authorities to examine the allegations and take necessary action.

This year, upon observing that the intervention of the Commission was again required to ensure the protection of the livelihoods and human rights of local vendors during the festive season, the Commission issued fresh directions to all States and Union Territories.

NHRC has directed that during Navratri, Diwali and Chhath Puja, local vendors should not be unnecessarily evicted or deprived of their livelihoods. Where vacating a location is necessary on account of fire safety or public safety, suitable alternative vending spaces should be provided.

The Commission has further directed that vendors' goods should not be arbitrarily seized or subjected to unnecessary action, and that complaints of harassment, extortion or undue interference should be dealt with in accordance with law.

NHRC has also asked the local administration to promote local vendors, traditional occupations and locally manufactured products in the spirit of "Vocal for Local."

The Commission has directed the Chief Secretaries of all States and Union Territories to ensure wide circulation of these directions among District Magistrates, municipal authorities, police and other concerned officials, and to ensure their effective implementation.

NHRC has directed that additional Action Taken Reports in pending matters be submitted by 18 October 2026.

Source: <https://thenewsmill.com/2026/10/nhrc-directs-states-to-protect-street-vendors-during-navratri-diwali-and-chhath-puja/>

NHRC directs states to protect street vendors during Navratri, Diwali and Chhath Puja

The National Human Rights Commission (NHRC) has instructed all States and Union Territories to safeguard the livelihoods and human rights of local vendors, street vendors, hawkers, potters and small traders in anticipation of the upcoming Navratri, Diwali and Chhath Puja festivals.

This directive follows complaints alleging the unnecessary removal of local vendors and hawkers in various cities, seizure of their goods, imposition of fines and harassment. Last year, the NHRC bench led by Member Priyank Kanoongo took cognisance of similar issues and directed relevant States and local authorities to investigate and address the allegations.

Observing the need for renewed intervention this year, the Commission has emphasised that vendors should not be evicted without necessity during the festive season. If vacating a location is essential for fire or public safety, appropriate alternative vending spaces must be provided.

The NHRC further directed that vendors' goods must not be arbitrarily seized or subjected to undue actions. Any complaints of harassment, extortion or unnecessary interference must be handled according to the law.

The Commission also encouraged local administrations to promote local vendors, traditional occupations and locally manufactured products in support of the "Vocal for Local" initiative.

Chief Secretaries of all States and Union Territories have been instructed to widely circulate these directions among District Magistrates, municipal authorities, police and other relevant officials, ensuring effective implementation.

Additional or complete Action Taken Reports related to pending matters are to be submitted by October 18, 2026.

Source: <https://www.thehindu.com/news/morning-digest-october-4-2026/article71541679.ece>

Morning Digest: Protests against CEC persist as Rahul calls for joint 'resistance'; Indian, Pakistani diplomats summoned over BSF killing two 'infiltrators', and more

Here is a select list of stories to start the day

As protests against CEC continue, Rahul launches 'Satyagraha' digital platform

As Opposition leaders, civil society activists and youth organisations continued their protests, seeking the removal of Chief Election Commissioner (CEC) Gyanesh Kumar, Leader of Opposition in the Lok Sabha Rahul Gandhi launched the 'Satyagraha' digital platform to map resistance movements across the country. For the second day, the Delhi Police detained around 150 protesters, including All India Students' Association national president Neha Bora, civil society activists Yogendra Yadav and Anjali Bharadwaj, and Supreme Court advocate Prashant Bhushan, as they marched from Patel Chowk towards Jantar Mantar to demand the removal of the CEC.

Indian and Pakistani diplomats summoned over BSF killing two 'infiltrators'

India and Pakistan summoned each other's diplomats and traded charges over the killing of two Pakistani men who the Border Security Force said had attempted to infiltrate through the International Border along Punjab's Tarn Taran district. Pakistan's Ministry of Foreign Affairs (MoFA) summoned the Indian Charge d'Affaires (CdA) in Islamabad on Saturday (October 3, 2026) to protest the killings of men they said were "unarmed civilians". Late in the evening, India also summoned the Pakistan Charge d'Affaires to reject the Pakistani statement and protested "the continued facilitation of illegal cross-border infiltration from Pakistan".

Sheikh Hasina's extradition possible via 'well-structured' process: India's High Commissioner to Bangladesh
Extradition of Bangladesh's deposed Prime Minister Sheikh Hasina could take place via a "well-structured process" that involved "legality", and that a legal process was "in place", India's High Commissioner to Bangladesh Dinesh Trivedi said. Speaking of Ms. Hasina's presence in India at the Bay of Bengal Conversation, an annual conclave organised by the Dhaka-based Centre for Governance Studies, Mr. Trivedi indicated that Ms. Hasina had sought refuge in India based on consultation among those governing Bangladesh in July-August 2024, and that, "India had hardly any choice."

Hardened narco-trafficking kingpin Navpreet Singh deported from Türkiye: Amit Shah

Union Home Minister Amit Shah said that hardened narco-trafficking kingpin Navpreet Singh has been deported from Türkiye. Mr. Shah said that Mr. Singh was deported to India on Saturday in connection with cases involving drug trafficking and other crimes.

MRFA deal likely by end of FY27, says IAF chief; annual requirement of 36-40 fighters

India expects to finalise the much-awaited Multi-Role Fighter Aircraft (MRFA) deal by the end of the current financial year, provided the ongoing process progresses as planned, Air Chief Marshal A.P. Singh said. The proposed acquisition of 114 fighter aircraft is at the price negotiation stage, with discussions also underway on other critical aspects of the programme. Once concluded, the deal would be the Indian Air Force's largest fighter aircraft acquisition.

'I'm a team player, will work as full-back': New Punjab Congress chief Pargat Singh

Downplaying factionalism in the Punjab Congress, newly appointed State chief Pargat Singh said the team was a good one and all decisions would be taken unanimously, keeping the interests of the State in mind. Mr. Singh, a former hockey player and India captain, said he had always played as a "full-back," a position centred on supporting the team from behind, and would continue to play the same role in the party by giving prominence to other senior members.

Opposition will step up agitation and demand fresh elections using ballot paper: Kharge
Congress president and Leader of the Opposition in the Rajya Sabha, Mallikarjun Kharge, said that the Opposition will step up agitation against the Election Commission of India and demand fresh elections using ballot papers in States where elections were held post SIR process. Mr. Kharge described the Narendra Modi-led Union government as an “illegal government” and demanded that it go, alleging that the democratic and constitutional rights of people were being undermined.

CJP stresses non-violence and urges citizens to join October 10 Delhi protest

The Cockroach Janta Party (CJP) stressed that its proposed October 10 protest in Delhi would be peaceful and urged every citizen seeking free and fair elections to join the agitation if Chief Election Commissioner Gyanesh Kumar does not resign. The CJP has been demanding Mr. Kumar’s resignation, citing alleged irregularities in the electoral processes and the conduct of the Special Intensive Revision (SIR) exercise.

Mumbai police question IIT Bombay professor Doolla for 10 hours over student Sahil Wakode’s death

The Mumbai police questioned Suryanarayana Doolla, a professor at the Indian Institute of Technology Bombay (IIT-B), for nearly 10 hours in connection with the death of 22-year-old student Sahil Wakode, an official said. Professor Doolla, who faces allegations of harassment and caste-based discrimination from Mr. Wakode’s parents, denied all charges during questioning on Thursday (October 1, 2026), the official said, adding that his statement had been officially recorded.

Delhi Police registers three FIRs over anti-CEC protests, none named

Delhi Police registered at least three FIRs in connection with Friday (October 2) protests by student organisations, political parties and civil society activists who attempted to gather at Jantar Mantar, demanding the resignation of Chief Election Commissioner Gyanesh Kumar. Two FIRs were registered at Parliament Street police station and one at Connaught Place police station, invoking Section 223 of the Bharatiya Nyaya Sanhita (BNS) for alleged disobedience of an order duly promulgated by a public servant, a senior police officer said.

TVK to file complaint with ECI against M.K. Stalin’s remarks against its candidate in Dharapuram: Minister

The Tamilaga Vettri Kazhagam (TVK) will file a complaint with the Election Commission of India (ECI) against the alleged body-shaming remarks made by Dravida Munnetra Kazhagam (DMK) president M.K. Stalin about the TVK’s Dharapuram candidate, during his campaign, said Minister C.T.R. Nirmal Kumar. Accusing Mr. Stalin of making derogatory remarks against the TVK candidate, P. Sathyabama, Mr. Nirmal Kumar told reporters in Coimbatore that it was condemnable that Mr. Stalin could say this about a Scheduled Caste woman who was fighting the polls in Dharapuram.

Mumbai airport, airlines clash over Navi Mumbai shift

A dispute is brewing between Adani-run Mumbai International Airport Ltd. (MIAL) and airlines over a proposed operational reshuffle during the phased redevelopment of Terminal 1 (T1). The plan involves moving domestic traffic from T1 to Terminal 2 (T2), while shifting some international services to the more distant Navi Mumbai International Airport.

Delhi Police personnel were removing identity badges before detaining protesters: CPI MP to Amit Shah

CPI MP P. Sandosh Kumar alleged that Delhi Police personnel have been removing or concealing their identity badges before detaining or using force against protesters and urged Union Home Minister Amit Shah to order a time-bound inquiry into the practice. In a letter to the Union Home Minister, Mr. Kumar sought his intervention into repeated use of violence, arbitrary detentions, manhandling and other unlawful practices by the Delhi Police while dealing with democratic protests.

NHRC seeks probe into alleged use of minors at CJP’s Mumbai protest

The National Human Rights Commission (NHRC) took cognisance of allegations that minors were involved in a Cockroach Janta Party (CJP)-led protest in Mumbai and that their images were circulated online. Based on complaints from Sewa Nyaya Utthan Foundation and another organisation, the commission directed the Mumbai Police to investigate the matter and submit an Action Taken Report (ATR) within one week.

Bank robbery videos, Army insiders and arms dealers: Bolarum theft probe reveals wider plot

Weeks before stealing firearms from the Army premises at Bolarum in Secunderabad Cantonment, former Havaldar Upputholla Mallesh allegedly shared bank robbery videos with his cousin and an associate, asking them to study how such heists were carried out. Investigators now say he had built a network comprising serving Army personnel, prospective robbers and alleged arms dealers before the theft on August 30, 2026.

Suvendu claims Mamata faked her leg injury in 2021, promises probe

West Bengal Chief Minister Suvendu Adhikari alleged that former Chief Minister Mamata Banerjee faked her leg injury while campaigning in Nandigram in 2021. Citing medical reports from a government facility, Mr. Adhikari claimed that it showed she did not have any signs of a fracture. “Mamata Banerjee faked her leg injury while

campaigning in Nandigram in 2021. This is the report of the Department of Radio Diagnosis of Bangur Institute of Neurosciences, dated March 11, 2021. There is no evidence of a fracture,” Mr. Adhikari said while addressing the press at the State Secretariat.

CBI files charge sheet against RCom, others in ₹3,750 crore LIC fraud case

The Central Bureau of Investigation (CBI) has filed a charge sheet against Reliance Communications Limited (RCom), two former executives of the Reliance (Anil Ambani) Group, and others in the LIC investment fraud case that caused an alleged loss of ₹3,750 crore. The agency identified the former executives as Amitabh Jhunjhunwala, the group managing director, and Vishwas Joshi, senior vice-president of Reliance Capital Limited. P. Venugopal, the then chief investment officer of LIC, has also been named.

SIR exercise: Nine lakh names dropped from Uttarakhand's poll roll; State now has 71.59 lakh voters

Around nine lakh names have been removed from Uttarakhand's electoral roll through the special intensive revision (SIR). The final electoral roll was published on Saturday (October 3, 2026) carrying 71.59 lakh electors in the State. Speaking to the media, Uttarakhand Chief Electoral Officer (CEO) B.V.R.C. Purushottam said the final roll includes 1,29,872 newly enrolled voters.

Commander of U.S. Pacific Command to visit India from October 3

Commander of the U.S. Pacific Command Admiral Samuel J. Paparo will visit India from Saturday (October 3, 2026) to Thursday (October 8, 2026) to advance the U.S.-India major defence partnership and deepen military-to-military cooperation between the two countries. According to the U.S. Embassy in India, during his visit, Admiral Paparo is scheduled to engage with his Indian counterparts on a range of shared security priorities, including digital transformation and emerging technologies, regional strategic stability, defence, energy resilience and the challenges posed by an increasingly competitive technology landscape.

Brazil tame India in 4-0 friendly win

Samuel Lino scored his first two goals for Brazil as India's frantic effort to hold off the five-time world champions faded after a spirited start, allowing the visitors to cruise to a 4-0 win in a friendly. Chelsea winger Estevao scored Brazil's first goal and assisted Pedro before Lino netted a second-half brace, helping Carlo Ancelotti's side conclude their tour of Australia and India with two wins and a draw.

Source: <https://www.thehansindia.com/hans/opinion/news-analysis/justice-must-not-only-be-done-but-also-remain-beyond-doubt-1128847>

Justice must not only be done but also remain beyond doubt

Some judges have set a better example. CJI B R Gavai said before taking office that he would accept no post-retirement assignment. His predecessor, Sanjiv Khanna, also said he would not accept any official role after retiring. Personal resolve of this kind deserves public respect, but it is a voluntary pledge, not a rule. When a retired Supreme Court judge joins the governing body of a Reliance-backed wildlife initiative, a legitimate question arises. It is not whether he did anything wrong. It is whether the institution he served can still persuade citizens that nothing was wrong.

Former Supreme Court judge Justice Krishna Murari, who served on the apex court from 2019 until his retirement in 2023, joined in September 2026 the five-member Governing Council of Vantara, the animal welfare initiative of Reliance Industries and Reliance Foundation.

An investigation by Article 14 reports that he was involved in proceedings that enabled Vantara's acquisition of elephants, its operation as a private zoo, and the nationwide expansion of a committee that oversaw elephant transfers to the facility, and that he joined its top governing body three years after retiring.

It is worth being precise about what is and is not alleged. In August 2022, Justice Murari sat on a bench that declined to interfere with a High Court order permitting elephant transfers to a temple trust later linked to Vantara. There is no general cooling-off rule preventing a retired Supreme Court judge from accepting such a private-sector or non-profit governance role. Nobody has produced evidence of a quid pro quo. The gap of three years is long by the standards of such appointments. Neither Vantara nor Justice Murari's office responded to probing media queries. The judge may well have a complete answer, and he deserves the chance to give it. But the matter does not end with an absence of proof. Public confidence rests on appearances, and the appearances here are uncomfortable.

A pattern, not an aberration:

Vantara is not the first such episode. It is the latest in a long line, mostly in public office rather than private enterprise.

No court has ever held, and this piece does not allege, that any specific judgment was influenced by the promise of a future post. But the recurrence of the pattern, its timing, and the judiciary's own reluctance to self-regulate have made "post-retirement sinecures" one of the most serious credibility challenges facing India's higher judiciary today.

Former Chief Justice of India P Sathasivam, who retired in April 2014, was appointed Governor of Kerala that November. Ranjan Gogoi, who demitted office as Chief Justice of India in November 2019, was nominated to the Rajya Sabha within months. The nomination drew sharp criticism. Opposition MPs asked whether it was a quid pro quo and how the public could have faith in judicial independence.

In February 2023, the President appointed Justice S Abdul Nazeer as Governor of Andhra Pradesh just 40 days after his retirement. He was part of the Ayodhya bench and had headed the Constitution bench that upheld demonetisation. Of the four retired judges on the Ayodhya bench, three had by then received government posts within months of their respective retirements.

In 2021, Justice Arun Mishra became NHRC chairperson almost nine months after retiring from the Supreme Court and was criticised for his earlier public praise of the Prime Minister at a judicial conference. Rights groups objected, and they said the appointment violated the Paris Principles governing national human rights

institutions.

None of these judges has been shown to have decided any case with an eye on a future job. Each of them would reject the suggestion, and the law does not allow us to assume otherwise. Yet the sequence, a major judgment followed by a prized appointment, invites the very inference that a judiciary must work hardest to forestall.

The warnings were ignored:

This concern is not new. The Law Commission, in its 232nd report in 2009, observed that sitting judges seek such appointments either on the eve of their retirement or after it. In 2013, a senior parliamentarian told the Rajya Sabha that the country was going too far in creating post-retirement avenues for judges in every new legislation. Yet in 2019 the Government told the Rajya Sabha that it did not intend to make a cooling-off period mandatory. Here the responsibility is shared. The executive offers the posts, and it is the largest litigant before the courts. Judges accept them. Private enterprises, which increasingly appear in high-stakes constitutional and regulatory litigation, now join the list of potential patrons.

The honourable exceptions:

A fair account must acknowledge two things. First, some judges have set a better example. CJI BR Gavai said before taking office that he would accept no post-retirement assignment. His predecessor, Sanjiv Khanna, also said he would not accept any official role after retiring. Personal resolve of this kind deserves public respect, but it is a voluntary pledge, not a rule. Second, retired judges bring real expertise. Tribunals, inquiry commissions and oversight bodies often need exactly that experience.

A Special Investigation Team, led by former Supreme Court judge Jasti Chelameswar, was used in the Vantara matter itself. Nobody sensible would bar retired judges from public service altogether. The argument is about timing, transparency and the nature of the post, not about whether a judge may ever work again.

What should be done:

The remedy lies in rules, not in recrimination. Three steps are worth considering.

First, a cooling-off period, perhaps two years, before a retired Supreme Court or High Court judge accepts any executive appointment, political nomination or board position in an entity that has been a party before him. Legislation or a binding Full Court resolution could provide this.

Second, disclosure norms. Judges might be required to disclose, on appointment and again on retirement, any prospect of post-retirement engagement, and to recuse themselves from matters involving potential future employers.

Third, a clear distinction between quasi-judicial roles that are statutorily meant for judges, such as tribunals, and discretionary patronage posts. The first is a necessary part of the justice system. The second is where suspicion grows.

The stakes:

The judiciary's only real currency is public trust. The conviction that a judge's decisions come from the law and not from expectations of reward is not a courtesy to the judge. It is the foundation of the institution.

A judge who rules fairly and later takes a position that looks like a reward has still hurt the court, even when his conscience is clear. Fairness requires that no one gains a plausible reason to doubt the judgment that came before. If the higher judiciary wants to keep its authority, it should not wait for Parliament. It can set the standard itself.

Source: <https://organiser.org/2026/10/04/384119/bharat/ahead-of-durga-puja-2026-in-west-bengal-take-a-look-at-how-islamists-vandalised-pandals-between-2017-2026/>

Ahead of Durga Puja 2026 in West Bengal – Take a look at how Islamists vandalised pandals between 2017-2026

The detailed record of these 13 incidents therefore provides a chronological account of controversies and incidents connected with Durga Puja in West Bengal between 2017 and 2026, covering attacks, disruptions, administrative actions, police interventions and political disputes associated with the festival

Durga Puja remains one of the most significant religious and cultural observances in West Bengal, with Puja committees, pandals, Murti installations, devotional rituals and immersion processions forming an important part of the annual public life of the state. The festival has also acquired international cultural recognition, with Kolkata's Durga Puja being inscribed on UNESCO's Representative List of the Intangible Cultural Heritage of Humanity.

In recent years, however, a series of incidents associated with Durga Puja in West Bengal have drawn attention to disputes involving Puja pandals, religious rituals, immersion processions, police action, protests and administrative restrictions. The incidents listed in this report range from allegations of vandalism and threats against Puja celebrations to arrests and detention of people at or around Puja venues, restrictions on processions, and controversies surrounding the manner in which Durga Puja has been represented or conducted.

The issue again came into focus in September 2026 amid a political controversy over CPI(M) book stalls around Durga Puja pandals. West Bengal Chief Minister Suvendu Adhikari asked Puja committees not to permit CPI(M) stalls using the term 'Sharodotsav' instead of 'Durga Puja', while CPI(M) state secretary Mohammed Salim described the move as a 'fascist attack' and that the government was attempting to incite religious passions. Reports noted that CPI(M) and organisations associated with the party have traditionally operated book stalls around Puja venues, selling party publications, Marxist literature and other books.

The 2024 Durga Puja period saw several of the incidents included in this compilation. In Kolkata's Garden Reach area, a Puja committee that a group objected to music being played during Ashtami and Navami rituals, with the committee further alleging threats to disrupt the Puja and damage the Murti of Mata Durga. Police registered a case following the complaint. In Howrah's Shyampur, unrest during Durga Puja reportedly led to vandalism and arson near Puja-related locations, followed by arrests and the imposition of prohibitory orders.

At the same time, several incidents concerned police or administrative action connected with protests at Puja venues. Kolkata Police stopped the 'Abhaya Parikrama' of junior doctors during the Puja period, while nine youths arrested for protesting outside a Puja marquee were later granted interim bail by the Calcutta High Court, which observed that their demonstration was not intended to spread hatred or harm religious sentiments. An on-duty doctor, Dr Tapabrata Roy, was also arrested during the government's Durga Puja Carnival after wearing a badge supporting protesting junior doctors; the Calcutta High Court subsequently granted interim protection in proceedings arising from the case.

The incidents in this compilation extend beyond 2024 and include earlier controversies involving Durga Puja processions, immersion, Puja pandals and religious symbols. Taken together, they document a series of disputes and incidents over several years in which the conduct, security, representation or public administration of Durga Puja became a matter of controversy in West Bengal.

Muslim Mob Sets Durga Puja Pandal on Fire in Howrah, Several Other Pandals Damaged

Howrah, West Bengal | October 13, 2024: A group of Muslim miscreants began vandalising the area of Shyampur after returning from submitting a memorandum at the Shyampur police station. The group set fire to the Murti of

Mata Durga installed at the Shyampur Bazar Byabsayi Samiti Puja pandal.

Several other Puja pandals were also damaged during the incident. Chairs were broken, decorations were destroyed and sound systems were set on fire. People were also subjected to stone-pelting at the immersion ghat. Videos showing the breaking of the Murti and incidents of arson subsequently went viral on social media.

Police initially arrested 25-30 people and later arrested a total of 67 people, most of them from the community that had participated in the protest. A member of the Puja committee was also arrested in a separate case. Section 144, now corresponding to Section 163 of the Bharatiya Nagarik Suraksha Sanhita (BNSS), was imposed in the area. Additional police personnel and the Rapid Action Force (RAF) were deployed following the incident.

Muslim Group Enters Durga Puja Pandal and Disrupts Rituals in Kolkata

Kolkata, West Bengal | October 11, 2024: At around 1:13 PM, Ashtami-Navami rituals and devotional music, including Chandipath, were underway at a Durga Puja pandal organised by the New Bengal Sporting Club in the Garden Reach area when a group of around 50-60 Muslim youths entered the pandal.

According to the complaint filed by the club, the group objected to the loud music, stating that it was interfering with their Juma Namaz (Friday prayers).

The club that the group disrupted the Puja rituals, engaged in pushing and shoving, and used abusive and offensive language against women members and others present at the venue. They threatened that if the celebrations and music were not stopped immediately, they would break the Murti of Mata Durga and damage the Puja pandal.

The group also warned that Puja should not be conducted there in the future.

Hindu Devotees Attacked During Durga Puja Immersion Procession in Kolkata

Kolkata, West Bengal | October 9, 2024: A violent stone-pelting incident was reported during the immersion of Murtis of Mata Kali and Mata Lakshmi in the Park Circus and Narkeldanga areas of Kolkata. The incident took place around Rajabazar under the jurisdiction of Narkeldanga Police Station while immersion processions were being taken out.

According to Hindu devotees and Puja committees participating in the immersion processions, including Sasthitala Barowari, stones, glass bottles and bricks were suddenly thrown at the procession. Stones were also hurled from neighbouring buildings.

The stone-pelting created panic among those participating in the procession, with people running for safety and some processions turning back.

Police intervened and used a lathi charge and tear gas to bring the situation under control. The scheduled immersion procession was subsequently completed peacefully.

Kolkata Police Stops Junior Doctors' 'Abhaya Parikrama' During Durga Puja

Kolkata, West Bengal | October 9, 2024: Kolkata Police stopped a 'Abhaya Parikrama' rally by junior doctors during Durga Puja at major Puja pandals in the city.

Kolkata Police detained 29 people, including women doctors, in connection with the rally.

Mamata Government Denies Permission for 112-Foot Murti of Mata Durga in Nadia

Nadia, West Bengal | October 11, 2024: A club in Ranaghat that had been organising Durga Puja for the past 50 years was denied permission to worship a 112-foot Murti of Mata Durga, citing law and order concerns.

According to the provided account, the Mamata Banerjee government did not grant approval for the proposed Murti. Citing a lack of cooperation from the administration, the club decided not to organise the Puja.

Nine Youths Arrested from Durga Puja Pandal Over Doctor Protest

Alipore, West Bengal | October 11, 2024: Alipore Police arrested nine youths from a Durga Puja pandal, citing their involvement in the RG Kar doctors' protest, and produced them before the Chief Judicial Magistrate.

The youths were subsequently granted interim bail following a petition filed before the court.

While considering the police action, the court observed that the youths' intention was not to spread hatred, hurt religious sentiments, or engage in anti-national activities.

On-Duty Doctor Arrested from Durga Puja Pandal for Wearing Badge Supporting Junior Doctors

Kolkata, West Bengal | October 15, 2024: Kolkata Police arrested Dr. Tapabrata Roy, a government doctor in West Bengal who was on duty and participating in the Durga Puja carnival, for wearing a badge in support of the protesting junior doctors in the RG Kar case.

The arrest took place at a Durga Puja pandal. Following protests by Hindus and other doctors against his arrest, Dr. Roy was released approximately four hours later.

West Bengal Police Arrest Journalist Over Report on Attack on Kali (Lakshmi) Puja

Rajabazar, West Bengal | October 15, 2024: West Bengal Police arrested journalist Ananyo Gupta for writing about an attack on Kali (Lakshmi) Puja on November 5, 2024. Ananyo Gupta runs 'Madhyam', a portal that reports on

news from West Bengal.

NHRC Issues Notice to Kolkata Police Over Detention and Use of Force at Durga Puja Pandal

Tridhara, West Bengal | November 7, 2024: The National Human Rights Commission (NHRC) issued a notice to Kolkata Police seeking an Action Taken Report (ATR) regarding the detention of junior doctors and protesters and the use of force against them at the Tridhara Sammilani Durga Puja pandal.

The notice was issued following a complaint filed before the NHRC by the All India Students' Union (AISU) on October 14, 2024.

National Commission for Women Member Writes to Governor Over Narkeldanga Violence

Narkeldanga, West Bengal | November 2, 2024: National Commission for Women member Archana Majumdar wrote to the Governor regarding the violence in Narkeldanga, stating that police officers also behaved improperly with her during the violence that followed the immersion of Kali and Lakshmi Puja Murtis.

Archana Majumdar stated that when she attempted to speak with police officers, they argued with her and subsequently resorted to a lathi charge against victims who were part of the immersion procession.

West Bengal Police Lathi-Charges Devotees During Mata Durga Murti Immersion in Birbhum

Birbhum, West Bengal | October 27, 2020: West Bengal Police carried out a lathi charge on members of a Puja committee and devotees who were taking out a procession for the immersion of Mata Durga's Murti on the occasion of Vijayadashami in Birbhum district of West Bengal.

Videos that surfaced from the incident showed police personnel wielding lathis to disperse the crowd. In one video, a policeman was also seen grabbing a young man by his collar and dragging him along the road.

Controversy Over Durga Puja Pandals and Religious Symbols in West Bengal

Kolkata, West Bengal | October 20, 2021: Durga Puja is organised every year across West Bengal. It was that during some Puja celebrations, Azan was played in front of Murtis of Hindu deities. Azan refers to the Islamic call to prayer and describes Allah as the only God according to Islam.

The Barisha Club Durga Puja also faced allegations of presenting a misleading message in opposition to the National Register of Citizens (NRC). The club used a Murti of Mata Durga along with a replica of the Vighraha of the famous 12th-century Dhakeshwari Mandir in Dhaka. The Vighraha was brought to India during Partition.

The Puja pandal depicted a scene in which a Hindu woman and her child were shown confined along with the Murti of Mata Durga in an detention centre in India, with the suggestion that they could be sent back to Bangladesh.

19 Convicted in Burdwan Blast Case, Including Four Bangladeshi Nationals

Burdwan/Kolkata, West Bengal | August 28, 2014: A Special NIA court convicted 19 people, including four Bangladeshi nationals, in the 2014 Burdwan (Khagragarh) blast case.

The case relates to October 2, 2014, when a Bangladeshi terrorist JMB module carried out a bomb blast at a Durga Puja pandal in Burdwan district. Several Murtis at the pandal were damaged in the blast.

According to the NIA, two people were killed in an accidental explosion that occurred while IEDs were being prepared. During the investigation, all the convicted persons confessed to their involvement in the case.

The 13 incidents compiled in this report span more than a decade and cover different forms of controversy surrounding Durga Puja in West Bengal. They include allegations of attacks and vandalism at Puja locations, disruption of rituals, violence during immersion processions, police action against devotees and protesters, administrative restrictions, and disputes over the representation and public conduct of the festival.

The incidents from 2024 in particular show how Durga Puja venues and related public events became locations for a number of separate confrontations and controversies. These included the disruption of rituals at a Garden Reach Puja pandal, unrest and vandalism in Howrah, stone-pelting during an immersion procession, arrests connected with protests near Puja venues, and the detention of an on-duty doctor during the government-organised Puja Carnival.

The compilation also records earlier incidents involving the immersion of Murtis, police action during Vijayadashami, controversies surrounding Puja pandal themes and religious symbols, and the Burdwan blast case involving a JMB module. The inclusion of these incidents demonstrates the range of circumstances in which Durga Puja has become connected with law-and-order disputes, political controversies, security concerns and public disagreements.

The September 2026 controversy over the use of the term 'Sharodotsav' by CPI(M) book stalls adds another dimension to the continuing public debate surrounding the identity, presentation and administration of Durga Puja in West Bengal. The dispute involved competing claims from the state government and CPI(M), with the government objecting to the terminology used by the stalls and the CPI(M) describing the move as politically motivated.

Across the incidents documented here, the central issue remains the conduct of Durga Puja and the space available for its rituals, processions, pandals, cultural expressions and associated public activities. The cases also underline how disputes taking place around the festival can quickly become matters involving police, courts, human-rights bodies, political parties and wider public debate.

Source: <https://www.ndtv.com/india-news/human-rights-body-action-over-minors-participation-at-mumbai-cjp-protest-12138351>

Human Rights Body Action Over Minors' Participation At Mumbai CJP Protest

The commission has issued notices to the Mumbai Police Commissioner, the Ministry of Electronics and Information Technology, X Corp., and Maharashtra's Women and Child Development Department, asking them to submit action taken reports within a week.

Mumbai: The National Human Rights Commission (NHRC) has registered a case on its own over allegations concerning the participation of minor children in a protest organised by the Cockroach Janta Party (CJP) at Mumbai's Shivaji Park.

The commission has issued notices to the Mumbai Police Commissioner, the Ministry of Electronics and Information Technology (MeitY), X Corp., and Maharashtra's Women and Child Development Department, asking them to submit action taken reports within one week.

Commission Seeks Probe Into Role Of Organisers

The NHRC has directed the Mumbai Police to examine the circumstances under which minors were allegedly brought to and involved in the demonstration. It has also asked the police to investigate the specific roles of the organisers and take appropriate legal action if the inquiry establishes any cognisable offence.

The allegations include the possibility that children were deliberately positioned during the protest in a manner that could discourage or restrict police intervention. However, these remain allegations and are subject to investigation.

The human rights body has also asked authorities to examine whether provisions of child protection laws, including the Juvenile Justice Act, may have been violated.

Digital Evidence To Be Preserved

The NHRC has sought preservation of digital evidence related to photographs, videos and social media posts showing the children during the demonstration.

X Corp., which operates X, has been asked to preserve relevant digital records connected with the circulation of such material. This includes information that could help investigators trace the source and circulation of the posts.

The move is significant as photographs and videos from public protests can continue to circulate online even after the event, potentially exposing children to privacy and safety concerns.

Child Welfare Measures Directed

The Maharashtra Women and Child Development Department has been asked to take appropriate measures to ensure the care, protection and welfare of the children allegedly involved in the protest.

The department is expected to assess whether the children require any protection or assistance and ensure that their rights are safeguarded in accordance with applicable child-protection laws.

The reports are expected to provide details of the police investigation, the role of the protest organisers, action taken on any identified violations and measures adopted for the protection of the children.

Source: <https://www.indiatoday.in/amp/india/video/opposition-protests-grow-in-mumbai-delhi-over-poll-irregularities-bjp-hits-back-ytvd-3009404-2026-10-04>

Opposition Protests Grow in Mumbai & Delhi Over Poll Irregularities; BJP Hits Back

A political confrontation has intensified between the opposition and the ruling Bharatiya Janata Party over allegations surrounding the electoral process and the Election Commission. Following demonstrations in Mumbai involving Congress, Shiv Sena UBT, MNS, and NCP SP demanding the Chief Election Commissioner's resignation, protests spread to Delhi with the Aam Aadmi Party and left parties demonstrating against the SIR exercise. Amid these demonstrations, three women journalists alleged police sexual harassment during an October 3rd protest at Jantar Mantar, leading to a Crime Branch probe. In Hyderabad, AIMIM chief Asaduddin Owaisi accused Bharatiya Janata Party and RSS workers of filing false form seven objections, seeking intervention from the Telangana Chief Electoral Officer. Meanwhile, the Bharatiya Janata Party accused the Congress of adopting a selective stance towards the poll body depending on election outcomes. Separately, the National Human Rights Commission directed Mumbai Police to investigate reports regarding the participation of minor children in the Mumbai demonstrations.

Source: <https://dailypioneer.com/news/nhrc-notice-to-mumbai-police>

NHRC notices to Mumbai Police

The NHRC has sent notices to the Mumbai Police chief, the Ministry of Electronics and Information Technology, and other authorities in the wake of a complaint alleging mobilisation and involvement of minors in a public protest held in Maharashtra's capital on October 2, officials said on Saturday.

It has also sought action-taken reports from them within one week, they said.

The complainant has also alleged subsequent publication and circulation of photographs and videos related to these minors linked with the protest on social media platforms, the rights panel says in its proceedings. The complaints refer to posts published on a social media platform. It has been claimed that "children were involved" by persons described in the complaints as allegedly associated with the Cockroach Janata.

Party (CJP), "requiring examination of the role of the organisers or coordinators, accompanying adults and every person who brought, prompted, encouraged or facilitated the participation of children in the gathering," it said. The complaints further refer to "purported group/chat discussions" said to relate to the planning and coordination of the protest, wherein the participation of minors was allegedly discussed in advance, read the proceedings of a bench of the National Human Rights Commission (NHRC).

Source:

<https://www.newindianexpress.com/amp/story/states/odisha/2026/Oct/04/nhrc-team-to-visit-kendrapara-on-october-5-over-dalit-sarpanch-assault>

NHRC team to visit Kendrapara on October 5 over Dalit sarpanch 'assault'

The NHRC took cognisance of the complaint and directed its registry to forward a copy to the district magistrate, and the superintendent of police seeking an inquiry and a report.

KENDRAPARA: A team of the National Human Rights Commission (NHRC) will visit Kendrapara on October 5 to conduct an inquiry into the alleged assault and mistreatment of Tikhiri gram panchayat sarpanch Chameli Ojha (33), a Dalit woman, three months ago.

Ojha, the sarpanch of the panchayat under Mahakalapada block, was allegedly assaulted and manhandled by police and the block development officer (BDO) of Mahakalapada on June 11 after she raised allegations of corruption against officials, according to the complaint.

The NHRC team will conduct a spot inquiry and examine officials, eyewitnesses, police personnel and other persons connected with the case. The commission has informed the Kendrapara collector and superintendent of police about the visit, Collector Raghuram R Iyer said on Friday.

Earlier, Human Rights Front (HRF) India chairperson, Manoj Jena filed a petition before the NHRC on July 14, alleging that Ojha had been falsely implicated in a case registered on the complaint of the Mahakalapada BDO under charges including attempt to murder, causing hurt and obstruction of a public servant.

The NHRC took cognisance of the complaint and directed its registry to forward a copy to the district magistrate, and the superintendent of police seeking an inquiry and a report. The SP submitted a report to the commission on June 27, stating that three FIRs had been registered in the matter and that they were cross-cases.

Ojha had earlier written to Chief Minister Mohan Charan Majhi alleging that officials were hindering development works in her gram panchayat by withholding payments to persons who had executed tasks.

In her letter, she alleged that she had gone to the BDO's office on June 11 to request clearance of pending bills, but the BDO and others abused her. She further alleged that the police assaulted and misbehaved with her inside a vehicle while taking her to the police station.

Source: <https://kmsnews.org/kms/2026/10/04/iiojk-pakistani-prisoner-dies-in-jammu-jail-under-mysterious-circumstances.html>

IIOJK: Pakistani prisoner dies in Jammu jail under mysterious circumstances

Jammu: A Pakistani prisoner has died under mysterious circumstances in Kot Bhalwal Jail, located in the Jammu region of Indian illegally occupied Jammu and Kashmir.

According to Kashmir Media Service, Shahid Imran, a resident of Sargodha, Punjab, was arrested by the Indian Border Security Force (BSF) in 2024 after inadvertently crossing the border in the Makwal sector of Jammu. Following his arrest, he was subjected to absurd allegations of links to the Kashmiri freedom struggle, and several fabricated cases were registered against him.

Like other illegally detained Kashmiris, Shahid was deprived of all basic amenities, including medical care and legal facilities, while in prison.

Detainees are often not even produced before the courts, a tactic used to prolong their detention.

Indian authorities claimed that Shahid Imran was found unconscious in his cell. Resorting to their habitual lies and baseless propaganda, they claimed that he had committed suicide.

Human rights organizations state that such deaths result from severe mental and physical torture, medical negligence, and inhumane conditions during custody. They asserted that accusing an individual who inadvertently crossed the border of terrorism or militancy and imprisoning him constitutes a grave violation of international laws and norms.

It is worth noting that Zia Mustafa, a resident of Rawalakot, Azad Jammu and Kashmir, also died during interrogation in Kot Bhalwal Jail, Jammu, in October 2021.

Another Pakistani citizen, Muhammad Ali Hussain, passed away in the same jail in August 2022.

Additionally, a Pakistani citizen named Sanaullah Ranjay died in Kot Bhalwal Jail, Jammu, in May 2013 due to severe torture by authorities of the prison.

According to data from India's National Human Rights Commission (NHRC), eight custodial deaths occurred in the prisons of Indian illegally occupied Jammu and Kashmir between April 2021 and March 2025.

Human rights organizations have consistently raised concerns that overcrowding, specifically in Kot Bhalwal and Kupwara district jails—a lack of medical facilities, and custodial torture are the causes of these deaths.

Source: <https://www.tribuneindia.com/news/j-k/nhrc-seeks-probe-into-disability-cases-linked-to-toxic-cough-syrup/amp>

NHRC seeks probe into disability cases linked to toxic cough syrup

Four children had allegedly suffered permanent disabilities after consuming a cough syrup in Udhampur district during 2019-20

The National Human Rights Commission (NHRC) has directed the Jammu and Kashmir authorities to conduct an inquiry into the permanent disabilities allegedly suffered by four children after consuming a cough syrup in Udhampur district during 2019-20.

The Tribune Subscription Banner

The direction came in response to a complaint filed by social activist Sukesh C Khajuria, who sought adequate compensation, medical care and rehabilitation for the affected children.

In its communication to the Chief Secretary, the NHRC stated that the complaint should be forwarded to the competent authority for appropriate action in accordance with law.

"The authority concerned is directed to take appropriate action after enquiry, associating the complainant and victims, inform them of the action taken and submit a report to the Commission within four weeks," the Commission said.

In his complaint, Khajuria argued that the four surviving children, whose lives were permanently altered by the incident, deserve justice and long-term support. He described the tragedy as part of a larger national problem involving fatalities allegedly linked to spurious cough syrups contaminated with Diethylene Glycol (DEG), a toxic industrial solvent.

Referring to the Jammu incident of 2019-20, Khajuria alleged that 14 children had lost their lives after consuming the contaminated syrup. "The Regional Drug Testing Laboratory (RDTL), Chandigarh, confirmed the presence of 34.24% w/v of DEG in the syrup, a clear indication of the gross negligence and callousness of the manufacturers and regulatory authorities. I am compelled to note that despite the gravity of this tragedy, there was deafening silence and inaction from the then drug authorities of J&K," Khajuria alleged.

He claimed that the matter gained attention only after intervention by the NHRC, following which the government was directed to provide Rs 3 lakh each to the next of kin of the deceased children.

According to the complaint, the High Court and the Supreme Court subsequently upheld the NHRC's recommendation, recognising the State's vicarious liability in the matter.

Khajuria further stated that while compensation was paid to the families of deceased victims, four surviving children from Ramnagar tehsil of Udhampur district, who were left with permanent disabilities and possess disability certificates issued by the Chief Medical Officer, Udhampur, have yet to receive compensation or rehabilitative support.

He contended that the continued neglect of the affected children amounted to a violation of their fundamental rights guaranteed under Articles 14 and 21 of the Constitution.

Source: <https://lalluram.com/major-nhrc-directive-sidewalk-vendors-and-potters-not-to-be-evicted-during-diwali-navratri-and-chhath-puja/>

एनएचआरसी का बड़ा आदेश: दिवाली, नवरात्रि और छठ पूजा के दौरान फुटपाथ दुकानदारों और कुम्हारों को नहीं हटाए जाएंगे, सामान जब्ती पर भी रोक

शिखिल ब्यौहार, भोपाल। आगामी त्योहारी सीजन को देखते हुए राष्ट्रीय मानवाधिकार आयोग (NHRC) ने देश के सभी राज्यों के लिए एक कड़ा और राहत भरा निर्देश जारी किया है। एनएचआरसी ने स्पष्ट किया है कि नवरात्रि, दिवाली और छठ पूजा के पावन पर्वों के दौरान लोकल वेंडर्स, स्ट्रीट हॉकर और चाक पर मिट्टी के बर्तन बनाने वाले कुम्हारों को बेवजह उनके स्थानों से नहीं हटाया जाएगा। आयोग के इस आदेश से त्योहारी सीजन में अपनी आजीविका कमाने वाले छोटे व्यापारियों को बड़ी राहत मिली है।

क्या हैं एनएचआरसी के निर्देश?

राष्ट्रीय मानवाधिकार आयोग ने सभी राज्यों के मुख्य सचिवों (Chief Secretary) को भेजे गए सख्त निर्देशों में कुछ अहम बिंदुओं पर विशेष जोर दिया है। बेवजह हटाने पर रोक: त्योहारी सीजन (नवरात्रि, दिवाली, छठ) के दौरान किसी भी स्थानीय वेंडर या हॉकर को बिना ठोस कारण के नहीं हटाया जाएगा। अनिवार्य वैकल्पिक व्यवस्था: यदि कानून-व्यवस्था या सुरक्षा कारणों से किसी जगह को खाली कराना बेहद जरूरी हो भी जाता है, तो प्रशासन को कार्रवाई से पहले दुकानदारों और वेंडर्स के लिए वैकल्पिक जगह (Alternative Place) की व्यवस्था करनी होगी। सामान जब्ती और वसूली पर रोक: त्योहारों के इन दिनों में दुकानदारों का सामान जब्त करने और उनसे किसी भी प्रकार की जबरन वसूली या उत्पीड़न पर पूरी तरह से रोक लगा दी गई है।

18 अक्टूबर तक रिपोर्ट देना अनिवार्य

मानवाधिकार आयोग ने इस मामले को बेहद गंभीरता से लिया है। सभी राज्यों और केंद्र शासित प्रदेशों के मुख्य सचिवों को निर्देश दिए गए हैं कि वे इस आदेश के पालन से जुड़ी अनुपालन रिपोर्ट 18 अक्टूबर तक हर हाल में एनएचआरसी को सौंपें। आयोग के इस फैसले के बाद अब प्रशासनिक अमले और नगर निगमों को त्योहारी सीजन के दौरान स्ट्रीट वेंडर्स के प्रति नरमी बरतनी होगी, जिससे गरीब और छोटे व्यापारियों को त्योहारों के समय रोजी-रोटी की चिंता से मुक्ति मिल सकेगी।

Source: <https://navbharattimes.indiatimes.com/india/nhrc-said-do-not-unnecessarily-remove-street-vendors-during-navratri-diwali-and-chhath-puja/articleshow/134684678.cms>

रेहड़ी-पटरी वालों को नवरात्रि, दिवाली-छठ पूजा में बेवजह न हटाएं, त्योहारों से पहले ही मानवाधिकार आयोग बना ढाल

राष्ट्रीय मानवाधिकार आयोग त्योहारी सीजन के शुरू होने से पहले ही रेहड़ी-फेरी और पटरी वालों के लिए ढाल बन गया है। उसने नया निर्देश जारी किया है। नई दिल्ली: राष्ट्रीय मानवाधिकार आयोग (NHRC) ने सभी राज्यों और केंद्र शासित प्रदेशों को निर्देश दिया है कि वे आने वाले नवरात्रि, दिवाली और छठ पूजा के त्योहारों के दौरान स्थानीय वेंडरों, सड़क किनारे सामान बेचने वालों, फेरीवालों, कुम्हारों और छोटे व्यापारियों की आजीविका और मानवाधिकारों की सुरक्षा सुनिश्चित करें। NHRC ने निर्देश दिया है कि लंबित मामलों में अतिरिक्त/पूरी 'की गई कार्रवाई की रिपोर्ट' 18 अक्टूबर 2026 तक जमा की जाए।

त्योहार में रेहड़ी-फेरी वालों को आजीविका से वंचित न करें: NHRC

NHRC ने निर्देश दिया है कि नवरात्रि, दिवाली और छठ पूजा के दौरान स्थानीय वेंडरों को बिना वजह हटाया न जाए या उनकी आजीविका से वंचित न किया जाए। जहां आग से सुरक्षा या सार्वजनिक सुरक्षा के कारण किसी जगह को खाली करना जरूरी हो, वहां वेंडरों के लिए उपयुक्त वैकल्पिक जगह दी जानी चाहिए।

मनमाने तरीके से वेंडरों के सामान जब्त न करें

कमीशन ने यह भी निर्देश दिया है कि वेंडरों का सामान मनमाने ढंग से जब्त न किया जाए या उन पर बिना वजह कोई कार्रवाई न की जाए, और उत्पीड़न, जबर्न वसूली या बेवजह दखलंदाजी की शिकायतों पर कानून के अनुसार कार्रवाई की जाए।

वेंडरों का सामान मनमाने ढंग से जब्त न किया जाए या उन पर बिना वजह कोई कार्रवाई न की जाए, और उत्पीड़न, जबर्न वसूली या बेवजह दखलंदाजी की शिकायतों पर कानून के अनुसार कार्रवाई की जाए।

मानवाधिकार आयोग ने त्योहारी मौसम में लिया था संज्ञान

यह मामला अलग-अलग शहरों में स्थानीय वेंडरों और फेरीवालों को बिना वजह हटाने, उनका सामान ज़ब्त करने, जुर्माना लगाने और उन्हें परेशान करने की शिकायतों से जुड़ा है। पिछले साल त्योहारों के मौसम में NHRC सदस्य प्रियंक कानूनगो की अध्यक्षता वाली बेंच ने इस मामले का संज्ञान लिया था और संबंधित राज्यों और स्थानीय अधिकारियों को आरोपों की जांच करने और जरूरी कार्रवाई करने का निर्देश दिया था।

आयोग त्योहार से पहले ही बन गया ढाल

इस साल, यह देखते हुए कि त्योहारों के मौसम में स्थानीय वेंडरों की आजीविका और मानवाधिकारों की सुरक्षा सुनिश्चित करने के लिए कमीशन के दखल की फिर से जरूरत है, कमीशन ने सभी राज्यों और केंद्र शासित प्रदेशों को नए निर्देश जारी किए।

NHRC ने स्थानीय प्रशासन से यह भी कहा है कि वे वोकल फॉर लोकल की भावना के तहत स्थानीय वेंडरों, पारंपरिक व्यवसायों और स्थानीय स्तर पर बने उत्पादों को बढ़ावा दें।

आयोग ने सभी राज्यों के मुख्य सचिवों को दिया निर्देश

कमीशन ने सभी राज्यों और केंद्र शासित प्रदेशों के मुख्य सचिवों को निर्देश दिया है कि वे इन निर्देशों को जिला मजिस्ट्रेटों, नगर निगम अधिकारियों, पुलिस और अन्य संबंधित अधिकारियों तक व्यापक रूप से पहुंचाएं और इनके प्रभावी कार्यान्वयन को सुनिश्चित करें।

Source: <https://hindi.news18.com/news/nation/nhrc-directs-states-not-to-remove-street-vendors-during-festivals-10886230.html>

हैप्पी न्यूज: रेहड़ी-पटरी वालों के लिए खुशखबरी, अब नवरात्र, दिवाली और छठ पूजा पर जमकर बेचिए सामान

Good News For Street Vendors: नवरात्रि, दिवाली और छठ पूजा जैसे त्योहारों के दौरान रेहड़ी-पटरी वालों, फेरीवालों, कुम्हारों और छोटे दुकानदारों को राहत मिली है। राष्ट्रीय मानवाधिकार आयोग (NHRC) ने राज्यों और केंद्रशासित प्रदेशों को निर्देश दिया है कि त्योहारों के दौरान स्थानीय वेंडर्स को बेवजह न हटाया जाए और उनकी आजीविका प्रभावित न हो।

त्योहारों का मौसम अब आ गया है। बाजारों में रौनक बढ़ने लगी है। सड़कों पर रेहड़ी-पटरी वाले त्योहारों के सामान बेचते नजर आएंगे। रेहड़ी-पटरी वाले या छोटे दुकानदारों के लिए त्योहारों का मौसम कमाई वाला मौसम होता है। मगर उन्हें अक्सर हटाए जाने की चिंता सताती रहती है। मगर अब ऐसा नहीं होगा। जी हां, नवरात्रि, दिवाली और छठ पूजा के दौरान रेहड़ी-पटरी वालों, फेरीवालों, कुम्हारों और छोटे दुकानदारों को बड़ी राहत मिली है। राष्ट्रीय मानवाधिकार आयोग (NHRC) ने सभी राज्यों और केंद्रशासित प्रदेशों को निर्देश दिया है कि त्योहारों के दौरान स्थानीय वेंडर्स को बेवजह न हटाया जाए और न ही उनकी आजीविका छीनी जाए।

एनएचआरसी (NHRC) ने अपने निर्देश में साफ कहा है कि त्योहारों के दौरान रेहड़ी-पटरी वालों और छोटे व्यापारियों के रोजगार और मानवाधिकारों की सुरक्षा सुनिश्चित की जाए। फायर सेफ्टी या सार्वजनिक सुरक्षा के कारण किसी वेंडर को हटाना जरूरी हो, तो उसे वैकल्पिक जगह उपलब्ध कराने को कहा गया है। सामान की मनमानी जब्ती और बेवजह जुर्माने से भी बचने के निर्देश दिए गए हैं। लंबित मामलों में अतिरिक्त या पूर्ण कार्रवाई रिपोर्ट 18 अक्टूबर 2026 तक जमा करनी होगी।

एनएचआरसी के निर्देश में और क्या?

बेवजह अतिक्रमण कार्रवाई पर रोक: स्थानीय वेंडर्स को अनावश्यक रूप से हटाने या परेशान करने से बचें।

वैकल्पिक जगह की व्यवस्था: अगर फायर सेफ्टी या सार्वजनिक सुरक्षा के कारण जगह खाली कराना जरूरी हो, तो वेंडर्स को दूसरी जगह उपलब्ध कराई जाए।

सामान जब्त करने पर रोक: दुकानदारों का सामान मनमाने तरीके से जब्त न किया जाए और न ही बेवजह जुर्माना लगाया जाए।

वसूली और उत्पीड़न पर कार्रवाई: वेंडर्स से जबरन वसूली, उत्पीड़न और अनुचित हस्तक्षेप की शिकायतों पर कानून के मुताबिक कार्रवाई हो।

वोकल फॉर लोकल को बढ़ावा: स्थानीय कारीगरों, पारंपरिक व्यवसायों और स्थानीय उत्पादों को प्रोत्साहित⁶ किया जाए।

सभी राज्यों को निर्देश

मुख्य सचिवों को आदेशों का व्यापक प्रचार करने और जिला प्रशासन, नगर निगम तथा पुलिस के जरिए उनका पालन सुनिश्चित कराने को कहा गया है।

लंबित मामलों में अतिरिक्त या पूर्ण कार्रवाई रिपोर्ट (ATR) 18 अक्टूबर 2026 तक जमा करने के निर्देश दिए गए हैं।

प्वाइंट में जानिए

त्योहारों की रौनक बढ़ाने वाले छोटे दुकानदारों और रेहड़ी-पटरी वालों के रोजगार पर अब बेवजह कार्रवाई नहीं होगी।

NHRC ने राज्यों को साफ निर्देश दिए हैं कि सुरक्षा के नाम पर अगर वेंडर्स को हटाना जरूरी हो, तो उन्हें वैकल्पिक जगह भी देनी होगी।

यानी त्योहारों में अतिक्रमण हटाने की कार्रवाई के बीच छोटे व्यापारियों के रोजगार और अधिकारों का भी ध्यान रखना होगा।

Source: <https://www.amarujala.com/amp/madhya-pradesh/bhopal/mp-diwali-relief-for-street-vendors-nhrc-orders-states-to-protect-livelihoods-2026-10-05>

मध्यप्रदेश: दिवाली पर नहीं उजड़ेंगी रोजी-रोटी! वेंडर्स को लेकर एनएचआरसी का बड़ा आदेश

त्योहारी सीजन में सड़क किनारे दुकान लगाने वाले वेंडर्स, ठेले वालों और छोटे कारोबारियों को बड़ी राहत मिली है। NHRC ने राज्यों को निर्देश दिए हैं कि सुरक्षा कारणों के अलावा वेंडर्स को बेवजह न हटाया जाए और जरूरत पड़ने पर वैकल्पिक जगह दी जाए।

नवरात्रि, दीपावली और छठ पूजा के दौरान सड़क किनारे सामान बेचने वाले वेंडर्स, ठेले वालों, कुम्हारों और छोटे व्यापारियों को बेवजह हटाने या उनकी रोजी-रोटी प्रभावित करने पर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने राज्यों और केंद्र शासित प्रदेशों को निर्देश दिए हैं। आयोग ने कहा है कि त्योहारों के दौरान स्थानीय वेंडर्स की आजीविका और मानवाधिकारों की सुरक्षा सुनिश्चित की जाए। किसी वेंडर को अनावश्यक रूप से हटाया न जाए और न ही उसका सामान जब्त किया जाए।

सुरक्षा कारणों से हटाना जरूरी हो तो दूसरी जगह दें

एनएचआरसी ने कहा कि अगर किसी स्थान से वेंडर्स को हटाना फायर सेफ्टी या सार्वजनिक सुरक्षा के कारण जरूरी है, तो प्रशासन को उनके लिए उचित वैकल्पिक वेंडिंग स्थान उपलब्ध कराना चाहिए। केवल हटाने की कार्रवाई करके उनकी रोजी-रोटी खत्म नहीं की जानी चाहिए। आयोग ने वेंडर्स पर मनमाने तरीके से जुर्माना लगाने, सामान जब्त करने और अनावश्यक कार्रवाई से भी बचने के निर्देश दिए हैं। वेंडर्स की ओर से उत्पीड़न, अवैध वसूली या बेवजह हस्तक्षेप की शिकायत मिलने पर कानून के अनुसार कार्रवाई करने को कहा गया है।

पिछले साल भी एनएचआरसी ने लिया था संज्ञान

दरअसल, पिछले साल त्योहारी सीजन के दौरान अलग-अलग शहरों में स्थानीय वेंडर्स और दुकानदारों को हटाने, उनका सामान जब्त करने, जुर्माना लगाने और परेशान करने की शिकायतें सामने आई थीं। इसके बाद एनएचआरसी की सदस्य प्रियंक कानूनगो की अध्यक्षता वाली पीठ ने मामले का संज्ञान लिया था और संबंधित राज्यों व स्थानीय प्रशासन को शिकायतों की जांच कर आवश्यक कार्रवाई के निर्देश दिए थे। इस साल भी त्योहारों से पहले आयोग ने माना कि वेंडर्स की आजीविका और मानवाधिकारों की सुरक्षा के लिए हस्तक्षेप जरूरी है। इसी के चलते सभी राज्यों और केंद्र शासित प्रदेशों को नए सिरे से निर्देश जारी किए गए हैं।

‘वोकल फॉर लोकल’ को बढ़ावा देने के निर्देश

एनएचआरसी ने प्रशासन से स्थानीय वेंडर्स, पारंपरिक व्यवसायों और स्थानीय स्तर पर निर्मित सामान को बढ़ावा देने के लिए भी कहा है। आयोग ने इसे ‘वोकल फॉर लोकल’ की भावना के अनुरूप लागू करने पर जोर दिया है। आयोग ने सभी राज्यों और केंद्र शासित प्रदेशों के मुख्य सचिवों को निर्देश दिए हैं कि इन आदेशों की जानकारी जिला कलेक्टरों, नगर निकायों, पुलिस और अन्य संबंधित अधिकारियों तक पहुंचाई जाए और इनके प्रभावी पालन की निगरानी की जाए। लंबित मामलों में अतिरिक्त या पूरी एक्शन टेकन रिपोर्ट 18 अक्टूबर 2026 तक जमा करने के निर्देश भी दिए गए हैं।

Source: <https://www.amarujala.com/india-news/ban-displacing-vendors-festivals-nhrc-issues-directives-states-says-relocated-alternative-sites-before-removal-2026-10-05>

त्योहारों पर वेंडर्स को उजाड़ने पर रोक: एनएचआरसी ने राज्यों को दिए निर्देश, कहा- वैकल्पिक जगह देकर ही हटाएं

एनएचआरसी ने नवरात्रि, दिवाली और छठ के दौरान स्थानीय वेंडर्स, फेरीवालों, कुम्हारों और छोटे कारोबारियों की आजीविका और मानवाधिकारों की रक्षा के निर्देश दिए हैं। आयोग ने कहा कि बिना वजह न हटाएं, सामान जब्त न करें और जगह खाली कराना जरूरी हो तो पहले वैकल्पिक वेंडिंग स्थान उपलब्ध कराएं।

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने सोमवार को सभी राज्यों और केंद्र शासित प्रदेशों को निर्देश दिया। इस निर्देश में कहा गया है कि वे आने वाले नवरात्रि, दिवाली और छठ पूजा के त्योहारों में स्थानीय वेंडर्स, स्ट्रीट वेंडर्स, फेरीवालों, कुम्हारों और छोटे व्यापारियों की आजीविका और मानवाधिकारों की सुरक्षा सुनिश्चित करें।

यह विज्ञप्ति क्यों जारी की गई?

संस्था की ओर से जारी एक प्रेस विज्ञप्ति के अनुसार, यह मामला अलग-अलग शहरों में स्थानीय वेंडर्स और फेरीवालों को कथित तौर पर बिना वजह हटाने, उनका सामान जब्त करने, जुर्माना लगाने और उन्हें परेशान करने की शिकायतों से जुड़ा है। पिछले साल त्योहारों के मौसम के दौरान, सदस्य प्रियंक कानूनगो की अध्यक्षता वाली एनएचआरसी बेंच ने इस मामले का संज्ञान लिया था। इसके साथ ही संबंधित राज्यों व स्थानीय अधिकारियों को आरोपों की जांच करने और जरूरी कार्रवाई करने का निर्देश दिया था।

इस साल, यह देखते हुए कि त्योहारों के मौसम में स्थानीय वेंडर्स की आजीविका और मानवाधिकारों की सुरक्षा सुनिश्चित करने के लिए आयोग के दखल की फिर से जरूरत है, आयोग ने सभी राज्यों और केंद्र शासित प्रदेशों को नए निर्देश जारी किए।

नए निर्देश में क्या कहा गया है?

एनएचआरसी ने निर्देश दिया है कि नवरात्रि, दिवाली और छठ पूजा के दौरान स्थानीय वेंडर्स को बिना वजह हटाया न जाए और न ही उनकी आजीविका छीनी जाए। अगर आग से सुरक्षा या जन-सुरक्षा के कारण किसी जगह को खाली कराना जरूरी हो, तो वेंडिंग के लिए उपयुक्त वैकल्पिक जगह दी जानी चाहिए। आयोग ने यह भी निर्देश दिया है कि वेंडर्स का सामान मनमाने ढंग से जब्त न किया जाए और न ही उनके खिलाफ अनावश्यक कार्रवाई की जाए। इसके साथ ही, उत्पीड़न, जबरन वसूली या अनुचित दखलंदाजी की शिकायतों पर कानून के अनुसार कार्रवाई की जाए।

एनएचआरसी ने स्थानीय प्रशासन से यह भी कहा है कि वे 'वोकल फॉर लोकल' की भावना के तहत स्थानीय वेंडर्स, पारंपरिक व्यवसायों और स्थानीय स्तर पर बने उत्पादों को बढ़ावा दें। आयोग ने सभी राज्यों और केंद्र शासित प्रदेशों के मुख्य सचिवों को निर्देश दिया है कि वे इन निर्देशों को जिला मजिस्ट्रेटों, नगर निकायों, पुलिस और अन्य संबंधित अधिकारियों तक व्यापक रूप से पहुंचाएं और इनके प्रभावी कार्यान्वयन को सुनिश्चित करें। एनएचआरसी ने निर्देश दिया है कि लंबित मामलों में अतिरिक्त/पूर्ण 'की गई कार्रवाई की रिपोर्ट' 18 अक्टूबर 2026 तक जमा की जाए।

Source: <https://hindi.latestly.com/india/mumbai-news-today-thackeray-brothers-protest-to-mithi-river-scam-top-updates-2950436.html>

मुंबई में आज ठाकरे बंधुओं के चुनाव आयोग के खिलाफ विरोध प्रदर्शन से मीठी नदी घोटाले तक, यहां पढ़ें दिनभर की सभी बड़ी खबरें

मुंबई में 4 अक्टूबर, 2026 को ठाकरे बंधुओं ने ईसीआई के खिलाफ विरोध मार्च निकाला। मीठी नदी सफाई घोटाले में अभिनेता डीनो मोरिया से पूछताछ हुई। शहर में सीएनजी की कीमतें बढ़ीं और मानसून की वापसी हुई।

Mumbai News Today: मुंबई में आज राजनीतिक गतिविधियों का बोलबाला रहा, जहां ठाकरे बंधुओं ने चुनाव आयोग के खिलाफ एक बड़ा विरोध मार्च निकाला। इसके साथ ही, शहर में कई महत्वपूर्ण घटनाक्रम भी देखने को मिले, जिनमें मीठी नदी सफाई घोटाले से जुड़ी पूछताछ और सीएनजी की कीमतों में वृद्धि शामिल है। यह दिन शहर के लिए राजनीतिक हलचल, आर्थिक बदलाव और सामाजिक मुद्दों से भरा रहा।

ठाकरे बंधुओं ने चुनाव आयोग के खिलाफ मुंबई में आज विरोध मार्च

महाराष्ट्र नवनिर्माण सेना (मनसे) प्रमुख राज ठाकरे और शिवसेना (यूबीटी) नेता उद्धव ठाकरे आज, 4 अक्टूबर को मुंबई में चुनाव आयोग (ईसीआई) के खिलाफ एक संयुक्त जन विरोध रैली का नेतृत्व करेंगे। यह प्रदर्शन कथित मतदाता सूची हेरफेर और ईसीआई की विशेष गहन संशोधन (एसआईआर) प्रक्रिया में संरचनात्मक अनियमितताओं के विरोध में है।

मीठी नदी सफाई घोटाले में अभिनेता डीनो मोरिया से छह घंटे पूछताछ

अभिनेता डीनो मोरिया से आज, 4 अक्टूबर को मुंबई की मीठी नदी सफाई परियोजना से जुड़े 65 करोड़ रुपये के कथित गबन मामले में छह घंटे तक पूछताछ की गई। यह मामला शहर के एक बड़े घोटाले से संबंधित है, जिसमें कई प्रमुख हस्तियों के नाम सामने आ रहे हैं। जांच एजेंसियां इस मामले में आगे की कार्रवाई कर रही हैं।

आईआईटी बॉम्बे मामले में प्रोफेसर सूर्यनारायण डूला से 10 घंटे पूछताछ

आईआईटी बॉम्बे से जुड़े एक मामले में प्रोफेसर सूर्यनारायण डूला से आज, 4 अक्टूबर को 10 घंटे तक पूछताछ की गई। साहिल वाकोडे के माता-पिता सहित 50 से अधिक लोगों के बयान भी दर्ज किए गए हैं। यह मामला शिक्षा और सामाजिक न्याय के क्षेत्र में महत्वपूर्ण माना जा रहा है।

नागरिक एवं स्थानीय प्रशासन

पेपर लीक विरोध प्रदर्शनों के बीच एमपीएससी सचिव का तबादला

महाराष्ट्र लोक सेवा आयोग (एमपीएससी) के सचिव हरपालकर का 3 अक्टूबर को कथित पेपर लीक को लेकर उम्मीदवारों के चल रहे विरोध प्रदर्शनों के बीच तबादला कर दिया गया। छात्र समूह और राजनीतिक नेता इस मामले में आगे की जवाबदेही की मांग कर रहे हैं।

महाराष्ट्र में नई हाउसिंग सोसाइटी पुनर्विकास नियम लागू

महाराष्ट्र सरकार ने 3 अक्टूबर को नई हाउसिंग सोसाइटी पुनर्विकास नियम जारी किए, जिसमें प्रक्रिया को कड़ा किया गया है। अब पुनर्विकास के लिए 51% अनुमोदन और वर्चुअल भागीदारी अनिवार्य होगी। इन बदलावों का उद्देश्य पुनर्विकास परियोजनाओं में पारदर्शिता और दक्षता लाना है।

धारावी का अतीत और भविष्य दर्शाने वाला अनुभव केंद्र मुंबई में शुरू

मुंबई के धारावी में एक अनुभव केंद्र शुरू किया गया है, जो धारावी के समृद्ध अतीत और उसके भविष्य की संभावनाओं को दर्शाता है। इस केंद्र का एक वीडियो 4 अक्टूबर की सुबह जारी किया गया, जिसमें धारावी के विकास और संस्कृति को उजागर किया गया है।

राज्यपाल वर्मा ने युवाओं से मुंबई को टीबी-मुक्त बनाने का आग्रह किया

महाराष्ट्र के राज्यपाल वर्मा ने 3 अक्टूबर को युवाओं से मुंबई को तपेदिक (टीबी) मुक्त बनाने के प्रयासों में शामिल होने का आग्रह किया। उन्होंने इस जन स्वास्थ्य अभियान में सक्रिय भागीदारी के महत्व पर जोर दिया, ताकि शहर से इस बीमारी का उन्मूलन किया जा सके।

श्री रामद्वारा ट्रस्ट ने 10 परिवारों को राशन वितरित किया

श्री रामद्वारा ट्रस्ट ने 4 अक्टूबर को मुंबई के भामाशाहों के सहयोग से 10 जरूरतमंद परिवारों को राशन वितरित किया। ट्रस्ट के अध्यक्ष ने कहा कि उनका संगठन लगातार सामाजिक कार्यों में सक्रिय है और आगे भी ऐसे प्रयास जारी रखेगा।

अपराध एवं सुरक्षा

शिवाजी पार्क में सीजेपी विरोध प्रदर्शन: एक प्रतिभागी की मृत्यु, आयोजकों के खिलाफ एफआईआर

3 अक्टूबर को शिवाजी पार्क में हुए कॉकरोच जनता पार्टी (सीजेपी) के विरोध प्रदर्शन के दौरान छाती में दर्द की शिकायत के बाद एक 75 वर्षीय प्रतिभागी का दुखद निधन हो गया। मुंबई पुलिस ने 3 अक्टूबर को सीजेपी के विरोध प्रदर्शन के आयोजकों और 400-500 प्रदर्शनकारियों के खिलाफ एफआईआर दर्ज की है। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने 3 अक्टूबर को कथित तौर पर नाबालिगों के इस्तेमाल की जांच के आदेश दिए हैं।

'वर्क फ्रॉम होम' के नाम पर लड़कियों के अश्लील वीडियो बनाने के आरोप में 200 गिरफ्तार

'वर्क फ्रॉम होम' के नाम पर लड़कियों के अश्लील वीडियो बनाने के आरोप में 3 अक्टूबर को 200 से अधिक लोगों को गिरफ्तार किया गया है। पुलिस ने 30

लड़कियों के न्यूड वीडियो और चैटिंग बरामद की है। यह मामला ऑनलाइन धोखाधड़ी और यौन शोषण के खिलाफ चल रही जांच का हिस्सा है।

खाद्य सुरक्षा उल्लंघन पर एफडीए ने 5 मुंबई भोजनालयों के लाइसेंस निलंबित किए

महाराष्ट्र एफडीए ने 3 अक्टूबर को खाद्य सुरक्षा उल्लंघनों के कारण मुंबई के पांच प्रतिष्ठानों और एक डेयरी के लाइसेंस निलंबित कर दिए। निरीक्षणों में रेफ्रिजरेटर पर खून और केचप के दाग, कॉकरोच और चींटियों जैसी गंभीर समस्याएं पाई गईं।

रिश्वतखोरी के आरोप में सीपीडब्ल्यूडी इंजीनियर समेत पांच गिरफ्तार

केंद्रीय लोक निर्माण विभाग (सीपीडब्ल्यूडी) के एक इंजीनियर और चार अन्य व्यक्तियों को 2 अक्टूबर को मुंबई में 50 लाख रुपये की रिश्वत स्वीकार करने के आरोप में गिरफ्तार किया गया था। ये गिरफ्तारियां भ्रष्टाचार विरोधी जांच का हिस्सा हैं।

ठाणे और पालघर में 2.69 करोड़ रुपये का प्रतिबंधित पान मसाला जब्त

महाराष्ट्र एफडीए ने 3 अक्टूबर को ठाणे और पालघर में छापेमारी के दौरान 2.69 करोड़ रुपये मूल्य का प्रतिबंधित पान मसाला और सुगंधित तंबाकू जब्त किया। यह कार्रवाई राज्य में अवैध तंबाकू उत्पादों के खिलाफ अभियान का हिस्सा है।

मुंबई में युवक की मौत, पत्नी व साढ़ू पर हत्या का आरोप

3 अक्टूबर को मुंबई में एक युवक की मौत हो गई, जिसमें उसकी पत्नी और साढ़ू पर हत्या का आरोप लगाया गया है। पुलिस मामले की जांच कर रही है और आगे की कार्रवाई की जा रही है।

परिवहन एवं बुनियादी ढाँचा

मुंबई हवाई अड्डे पर 265 साप्ताहिक अंतरराष्ट्रीय उड़ानों में कटौती

अदानी द्वारा संचालित मुंबई इंटरनेशनल एयरपोर्ट लिमिटेड (एमआईएएल) ने टी2 पर 265 साप्ताहिक अंतरराष्ट्रीय प्रस्थान स्लॉट में कटौती करने की योजना बनाई है। यह कदम चरणबद्ध पुनर्विकास के लिए घरेलू यातायात को टी1 से स्थानांतरित करने के कारण उठाया गया है। एयरलाइंस अंतरराष्ट्रीय संचालन को नवी मुंबई में स्थानांतरित करने का विरोध कर रही हैं।

नवी मुंबई अंतर्राष्ट्रीय हवाई अड्डे पर भारत टैक्सी सेवा का शुभारंभ

महाराष्ट्र के मुख्यमंत्री ने 3 अक्टूबर को नवी मुंबई अंतर्राष्ट्रीय हवाई अड्डे पर भारत टैक्सी सेवा का शुभारंभ किया। यह नई सेवा यात्रियों के लिए बेहतर कनेक्टिविटी और सुविधा प्रदान करने के उद्देश्य से शुरू की गई है।

मुंबई-अहमदाबाद बुलेट ट्रेन परियोजना का पहला स्टील ब्रिज लॉन्च

मुंबई-अहमदाबाद बुलेट ट्रेन परियोजना के लिए महाराष्ट्र में 3 अक्टूबर को पहला स्टील ब्रिज लॉन्च किया गया। यह परियोजना भारत की हाई-स्पीड रेल कनेक्टिविटी को बढ़ावा देने में एक महत्वपूर्ण मील का पत्थर है।

मुंबई रूट पर ट्रेनों का संचालन बाधित, कई ट्रेनें प्रभावित

3 और 4 अक्टूबर को मुंबई रूट पर ट्रेनों का संचालन बाधित रहा। लखनऊ से मुंबई जाने वाली आठ ट्रेनें प्रभावित हुईं, जबकि 16 ट्रेनें रुक-रुक कर चलीं और 10 का रास्ता बदला गया। यात्रियों को अतिरिक्त यात्रा समय देने और स्थानीय अपडेट की निगरानी करने की सलाह दी गई है।

अर्थव्यवस्था

मुंबई में सीएनजी की कीमत ₹1/किलो बढ़ी, ₹89 तक पहुंची

मुंबई में सीएनजी की कीमतों में ₹1/किलो की वृद्धि हुई है, जिससे यह ₹89 तक पहुंच गई है। पिछले छह महीनों में यह पांचवीं बढ़ोतरी है, जिसका शहर में यात्रियों और परिवहन सेवाओं पर सीधा असर पड़ेगा।

पर्यावरण एवं मौसम

मुंबई से दक्षिण-पश्चिम मानसून की आधिकारिक वापसी

भारत मौसम विज्ञान विभाग (आईएमडी) ने 3 अक्टूबर को मुंबई से दक्षिण-पश्चिम मानसून की आधिकारिक वापसी की घोषणा की, जिससे शहर में 2026 के मानसून सीजन का अंत हो गया। विदर्भ के अधिकांश हिस्सों से इसके आगे की वापसी के लिए स्थितियां अनुकूल हैं।

मुंबई में मुख्य रूप से साफ आसमान रहने की उम्मीद, अधिकतम तापमान 36°C तक

मुंबई में आज आसमान मुख्य रूप से साफ रहेगा। वर्तमान में तापमान 31.8°C है। दिन के दौरान तापमान 25°C से 36°C के बीच रहने का अनुमान है। नागरिकों को हाइड्रेटेड रहने और सीधी धूप से बचने की सलाह दी जाती है।

संस्कृति एवं मनोरंजन

अभिनेत्री नुसरत भरूचा की रीढ़ की हड्डी में फ्रैक्चर, एयर एंबुलेंस से मुंबई लाई गई

अभिनेत्री नुसरत भरूचा की रीढ़ की हड्डी में फ्रैक्चर हो गया है, यह हादसा उनकी बाली यात्रा के दौरान हुआ था। उन्हें 3 अक्टूबर को एयर एंबुलेंस द्वारा मुंबई लाया गया। उनकी हालत स्थिर बताई जा रही है और उनका इलाज चल रहा है।

अन्य महत्वपूर्ण समाचार

इजरायल ने मुंबई में कैप्टन स्मित मच्छार के सम्मान में होर्डिंग लगाया

इजरायल ने 3 अक्टूबर को मुंबई में फ्लाईडुबई के बहादुर कैप्टन स्मित मच्छार के सम्मान में एक बड़ा होर्डिंग लगाया। यह कदम कैप्टन मच्छार की बहादुरी और भारत-इजरायल संबंधों को उजागर करता है।

Source: <https://lalluram.com/nhrc-takes-a-stern-view-of-minors-participation-in-cjp-protest-issues-notices-to-four-parties-including-mumbai-police/>

CJP प्रदर्शन में नाबालिगों की भागीदारी पर NHRC सख्त, मुंबई पुलिस समेत चार को नोटिस

मुंबई में 2 अक्टूबर को चीफ इलेक्शन कमिश्नर (CEC) ज्ञानेश कुमार के खिलाफ हुए कॉकरोच जनता पार्टी (CJP) के प्रदर्शन में नाबालिग बच्चों की कथित भागीदारी और उनकी तस्वीरें-वीडियो सोशल मीडिया पर प्रसारित किए जाने के मामले में राष्ट्रीय मानवाधिकार आयोग (NHRC) ने संज्ञान लिया है। आयोग ने मामले में मुंबई पुलिस, इलेक्ट्रॉनिक्स एवं सूचना प्रौद्योगिकी मंत्रालय (MeitY), भारत में X Corp. के ग्रीवांस ऑफिसर और महाराष्ट्र के महिला एवं बाल विकास विभाग को नोटिस जारी किया है।

शिकायत में क्या आरोप लगाए गए?

मामले पर NHRC सदस्य प्रियंक कानूनगो की अध्यक्षता वाली बेंच ने विचार किया। शिकायत सेवा न्याय उत्थान फाउंडेशन के हेड ऑफ इंटरवेंशन सतीश वैद ने दर्ज कराई है।

शिकायत में सोशल मीडिया पर सामने आए कथित कंटेंट का हवाला दिया गया है, जिसमें एक बच्चे को भीड़ के ऊपर उठाए जाने, नारेबाजी और लोगों द्वारा वीडियो रिकॉर्ड किए जाने की बात कही गई है। शिकायत में यह भी आरोप है कि प्रदर्शन से पहले ग्रुप और चैट में नाबालिगों की भागीदारी को लेकर चर्चा हुई थी। हालांकि, इन आरोपों की पुष्टि जांच के बाद ही होगी।

मुंबई पुलिस को जांच और FIR के निर्देश

NHRC ने मुंबई पुलिस को तस्वीरों, वीडियो, सोशल मीडिया पोस्ट और अन्य डिजिटल सबूतों की जांच करने को कहा है। आयोग ने निर्देश दिया है कि यदि जांच में कोई कॉन्निजेबल अपराध सामने आता है तो FIR दर्ज की जाए।

पुलिस को यह भी पता लगाने को कहा गया है कि बच्चों को प्रदर्शन में किन परिस्थितियों में शामिल किया गया और आयोजकों, कोऑर्डिनेटरों, साथ मौजूद वयस्कों या अन्य लोगों की इसमें क्या भूमिका थी। कथित ग्रुप और चैट की डिजिटल जानकारी सुरक्षित रखने और उसकी फॉरेंसिक जांच के भी निर्देश दिए गए हैं।

JJ Act के तहत भी जांच

NHRC ने Juvenile Justice (Care and Protection of Children) Act, 2015 की धारा 75 और 83(2) समेत अन्य लागू कानूनों की संभावित प्रासंगिकता की जांच के निर्देश दिए हैं। आयोग यह भी जांचना चाहता है कि कहीं बच्चों की नाबालिग स्थिति का इस्तेमाल पुलिस कार्रवाई से बचने या उसे सीमित करने के लिए तो नहीं किया गया।

बच्चों की पहचान और निजता सुरक्षित रखने के निर्देश

महाराष्ट्र के महिला एवं बाल विकास विभाग को बच्चों की सुरक्षा, देखभाल और जरूरत पड़ने पर उन्हें सक्षम बाल कल्याण समिति (CWC) के सामने पेश करने के निर्देश दिए गए हैं। बच्चों को काउंसलिंग, मनोसामाजिक सहायता, देखभाल और पुनर्वास उपलब्ध कराने को भी कहा गया है।

NHRC ने सोशल मीडिया पर बच्चों की तस्वीरों और वीडियो के प्रसार की भी जांच के निर्देश दिए हैं। X Corp. और MeitY से संबंधित डिजिटल सबूत सुरक्षित रखने तथा लागू बाल-सुरक्षा और कंटेंट मॉडरेशन नियमों के अनुपालन की जानकारी मांगी गई है। सभी संबंधित अधिकारियों से एक सप्ताह के भीतर Action Taken Report (ATR) मांगी गई है।